

**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s B E BILLIMORIA AND COMPANY LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	B E BILLIMORIA AND COMPANY LIMITED
2.	Date of incorporation of corporate debtor	12-02-1962
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH1962PLC012268
5.	Address of the registered office and principal office (if any) of corporate debtor	Shiv Sagar Estate 'A' Block, 2nd Floor, Dr. A.B. Road, Worli, Mumbai - 400018
6.	Insolvency commencement date in respect of corporate debtor	20 <sup>th</sup> September, 2019 being the date of pronouncement of order by NCLT, Mumbai (01 <sup>st</sup> October 2019 being date of order available on NCLT website)
7.	Estimated date of closure of insolvency resolution process	18 <sup>th</sup> March, 2020 being 180 days from 20 <sup>th</sup> September, 2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Hiten Mukundbhai Parikh IBBI/IPA-002/IP-N00309/2017-18/10898
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-303, GCP Business Center, Opp. Memnagar Fire Station, Nr. Vijay Cross Roads, Navarangpura, Ahmedabad, Gujarat, 380009 hiten@smajmudar.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Areion Resolution & Turnaround Pvt. Ltd. D-511, 5th Floor, Kanakia Zillion, Junction of LBS Road & CST Road, BKC Annexe, Kurla (West), Mumbai - 400070 irp.billimoria@gmail.com
11.	Last date for submission of claims	15 <sup>th</sup> October, 2019 (14 days from the date of Intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): NIL
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address:NA

Notice is hereby given that the National Company Law Tribunal has pronounced the order of commencement of a corporate insolvency resolution process of the B E Billimoria & Company Limited on 20th September, 2019.

The creditors of B E Billimoria & Company Limited, are hereby called upon to submit their claims with proof on or before 15th October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**



Dr. Hiten Mukundbhai Parikh  
Interim Resolution Professional

Reg. no: IBBI/IPA-002/IP-N00309/2017-18/10898

Date: 3rd October, 2019  
Place: Mumbai